

ANNUAL REPORT ON WORKING OF SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1971-72, on the working of the Seamen's Provident Fund Scheme, 1966. [Placed in Library See No. LT-4169/73.]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVEABLE PROPERTY ACT, 1952

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of Notification No. S.O. 4144 published in Gazette of India dated the 16th December, 1972 under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-4170/73.]

PROCLAMATION IN RELATION TO THE STATE OF ANDHRA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table:

(i) A copy of the Proclamation (Hindi and English versions) dated the 18th January, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Andhra Pradesh published in Notification No. G.S.R. 13(E) in Gazette of India dated the 18th January, 1973, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 18th January, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 18th January, 1973.

(iii) A copy of the Report dated the 17th January, 1973, of the Governor

of Andhra Pradesh to the President (Hindi and English versions). [Placed in Library. See No. LT-4171/73.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1972, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 9th October, 1972. [Placed in Library. See No. LT-4172/73.]

(2) The Lavy Sugar Supply (Control) Second Amendment Order, 1972, published in Notification No. G.S.R. 486 (E), in the Gazette of India dated the 13th December, 1972. [Placed in Library. See No. LT-4173/73.]

PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): On behalf of Shri Redrabrata Barua, I beg to lay on the Table

(1) A copy of the Shipping Corporation of India and Jayanti Shipping Company Amalgamation Order, 1973 (Hindi and English versions) published in Notification No. S. O. 2(E) in Gazette of India dated the 1st January, 1973 under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library See No. LT-4174/73.]

(2) A copy of Notification No. G.S.R. 3(E) published in Gazette of India dated the 6th January, 1973 making certain further alterations in Schedule X to the Companies Act, 1956 under

sub-section (3) of Section 641 of the said Act. [Placed in Library. See No. LT-4175/73]

RAILWAY PROTECTION FORCE (2ND AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railway Protection Force (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1555 in Gazette of India dated the 9th December, 1972 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-4176/73.]

PUBLIC NOTICES RE. IMPORT POLICY FOR NEWSPRINT AND ART PAPER, 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table:

(1) A copy of Public Notice No. 22-ITC(PN)/73, dated the 12th February, 1973 (Hindi and English versions) regarding Import Policy for Newsprint, for the year 1972-73. [Placed in Library. See No. LT-4177/73.]

(2) A copy of Public Notice No. 23ITC(PN)/73, dated the 12th February, 1973 (Hindi and English versions) regarding Import Policy for Art Paper for the year 1972-73. [Placed in Library. See No. LT-4178/73.]

13.38 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 19th February, 1973, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, be further extended upto the first day of the last week of the Eighty-sixth (winter) Session of the Rajya Sabha."

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table the Indian Tariff (Amendment) Bill, 1972 passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 15th December, 1972.

I also lay on the Table copies duly authenticated by the Secretary of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 15th December, 1972:—

- (1) The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972.
- (2) The Food Corporations (Amendment) Bill, 1972.
- (3) The Payment of Bonus (Amendment) Bill, 1972.
- (4) The Carriage by Air Bill, 1972.
- (5) The Coal Mines Labour Welfare Fund (Amendment) Bill, 1972.
- (6) The Indian Railways (Amendment) Bill, 1972.
- (7) The Sick Textile Undertakings (Taking Over of Management) Bill, 1972.
- (8) The Industrial Finance Corporation (Amendment) Bill, 1972.
- (9) The Industrial Development Bank of India (Amendment) Bill, 1972.
- (10) The Delineitation Bill, 1972.
- (11) The State Financial Corporations (Amendment) Bill, 1972.